## Annexure - 9

## Name of the corporate debtor: Maya Construction Company Private Limited; Date of commencement of CIRP: 28th March, 2025; List of creditors as on: 19th April, 2025

## List of other creditors (Other than financial creditors and operational creditors)

(Amount in₹)

	N. C	B . 11	c 1 :				. 1 1					T .		Alliounting
Sr.	Name of			Details of claim admitted						Amount of	Amount of	Amount		
No.	creditor	received								contingent	any mutual	of claim	claim under	if any
										claim	dues, that	not	verification	
											may be set-	admitted		
											off			
		Date of	Amount	Amount	Nature	Amount	Amount	Whether	% of					
		receipt	claimed	of claim	of claim	covered	covered by	related	voting					
				admitted		by	guarantee	party?	share in					
						security			CoC					
						interest								
01.	M/s.	25/06/	25,25,36,	25,25,36,5	Other					25,25,36,580				
	Bharat	2025	580	80*	than									
	Spun Pipe				operatio									
	and				nal and									
	Construct				financial									
	ion				creditor									
					CIEUITOI									
	Company   Total		25 25 26	25 25 26	<u></u>					25 25 26 50				
1 Otal		25,25,36,							25,25,36,58					
			580	580						U				

<sup>\*</sup> The claim has been accepted on a provisional basis as a contingent claim, verified only on the details provided by the suspended management and the documents submitted by the creditor. The admitted amount is subject to revision on receipt of further information or clarifications. Since the claim is presently under arbitration proceedings, its final status will depend on the outcome of the said proceedings. Admission on a contingent basis is in line with the provisions of the IBC and judicial precedents, including Swiss Ribbons Pvt. Ltd. v. Union of India (2019) 4 SCC 17 and CoC of Essar Steel India Ltd. v. Satish Kumar Gupta (2019 SCC online SC 1478), which recognize that claims may be admitted provisionally and revised based on adjudication of disputes.